

Government will take a serious note of it, I will go and get the shops opened(Interruptions)

SHRI RAM VILAS PASWAN : You give in writing. We will get that examined through the Finance Ministry.

MR. DEPUTY SPEAKER : All right.

SHRIMATI SUSHMA SWARAJ : Mr. Deputy Speaker, Sir, I will give in writing(Interruptions)

SHRI BRIJ BHUSHAN TIWARI (Dumariaganj) : Sushma ji has raised the matter in a proper way. Now you listen (Interruptions)

MR. DEPUTY SPEAKER : Please present your point.

.....(Interruptions)

[English]

MR. DEPUTY SPEAKER : Please sit down now.

[Translation]

SHRI BRIJ BHUSHAN TIWARI : Mr. Deputy Speaker, Sir, in this House, the question of giving recognition to the organisation named as Railway Protection Force has been raised time and again during last so many years. It is under consideration of the Ministry of Railways. The then Minister of Railways Shri Janeshwar Mishra had declared in the House to recognition the Association. On 13.5.97, Shri Basudeb Acharia was in the Chair, when Mr. Santosh Mohan Dev raised the matter here. At that time Mr. Acharya directed the Government to make an announcement in this regard in the House immediately, within two days. But till now, no action has been taken by the Ministry of Railways or by the Minister of Railways. On this question great resentment and apprehension is prevailing among all the members and employees. The office bearers have given a notice of self immolation. Through you, I would like to request the Hon. Minister of Railways to break an announcement for giving recognition to the Railway Protection Force by taking a decision at the earliest..... (Interruptions)

SHRI HARIVANSH SAHAI : Mr. Deputy Speaker, Sir, Minister of Railways is present here, please ask him to give an immediate statement (Interruptions) Many times it happened.

[English]

12.28 hrs.

At this stage, Shri Harivansh Sahai came and sat on the floor near the table.

MR. DEPUTY-SPEAKER : Please go to your seat. It is a State Subject. It will not be allowed

(Interruptions)

SHRI BASU DEB ACHARIA (Bankura) : Sir, I want to speak about the recognition to the R.P.F. Association (Interruptions)

[Translation]

MR. DEPUTY SPEAKER : Your's is a State subject, therefore I will not allow.

.....(Interruptions)

MR. DEPUTY SPEAKER : Please listen to me for a minute. The matter which he wants to raise, is a State subject, I will not allow.

.....(Interruptions)

AN HONOURABLE MEMBER : Mr. Deputy Speaker, Sir, Minister of Railways should say something about the RPF Association(Interruptions)

MR. DEPUTY SPEAKER : It is not related to the Centre, Income-tax is a central subject

.....(Interruptions)

[English]

I have allowed him.

MR. DEPUTY SPEAKER : I am sorry, I cannot go beyond the rules.

[Translation]

If you are not willing to discuss it during the zero hour, it is up to you, but please sit down.

[English]

MR. DEPUTY SPEAKER : Nothing is going on record. What is the use of speaking.

.....(Interruptions)*

[Translation]

MR. DEPUTY SPEAKER : All right, please go on speaking

.....(Interruptions)

[English]

MR. DEPUTY SPEAKER : Shri Harivansh Sahai, I request you to please go to your seat.

.....(Interruptions)

Not Recorded

MR. DEPUTY SPEAKER : Please sit down all of you.
Shri Chaman Lal Gupta.

.....(Interruptions)

[Translation]

MR. DEPUTY SPEAKER : If hon. Minister of Railway is willing to say something about RPF, he is allowed.

12.31 hrs.

At this stage, Shri Harivansh Sahai went back to his seat.

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) : Mr. Deputy Speaker, Sir, Supplementary Demands related to the Ministry of Railways are likely to come up for discussion, in the House at that time, I will go into the details but as far as Ministry of Railways is concerned, we have taken keen interest on this and I also met the Home Minister in the capacity of Minister of Railways as this matter is not concerned with the Ministry of Railway only. The subject of RPF comes under the Armed Forces Act, therefore there are a few legalities in it. As it comes under Armed Forces, therefore whether they have the right to form an Association or not, we are looking into this aspect.

As hon. Member said that Welfare Association can be formed, I requested the Home Minister to get it examined. There is no objection from our side, but when we had a meeting with the Home Minister in which Mr. Basudev Acharya and Mr. Janeshwar Mishra were also present, this matter was referred to the Law Secretary. We have got an adverse report on the matter from Law Secretary in this regard. I told you that we do not have any objection but the matter is related to all the three i.e. Ministry of Railways, Ministry of Home Affairs and Law Ministry. If hon. Member is interested, we will again discuss the matter. If they give clearance, we have no objection(Interruptions)

[Translation]

I said that the act would have to be amended or withdrawn, as all three Ministries namely the Railway Ministry, Home Ministry and Law Ministry are involved in this matter.

SHRI BASU DEB ACHARIA : But please, also reveal that there is no need to repeal for constituting a Welfare Association..... (Interruptions)

SHRI RAM VILAS PASWAN : The Railway Ministry is ready to constitute a Welfare Association if both the Home Ministry and the Law Ministry permitted.

SHRI CHAMAN LAL GUPTA (Udhampur) : Mr. Deputy Speaker, I would like to request the Government to implement the matter related to enlisting Dogri language in

the Eighth Schedule of the Constitution, as early as possible because this language is used by over one lakh people and it is fully developed from every angle.

Now, I would like to speak on the subject related to Jammu in the House. More than one lakh people of Bilwar and Basoli have been dislocated on account of construction of Ranjeet Dam that is being built on the river Ravi combining both Jammu and Punjab. Even though this dam will provide electricity to the State like Punjab, Rajasthan and Haryana etc., but today there is no way out for the people who have been dislocated. Moreover, it was the plan of the State that both the Government of Punjab and the Government of Jammu would jointly build a dam on Ravi river. But though four years have already taken in the construction of the dam, it is still not complete and this has created a lot of problems for the locals for in using the way. The way which was 30 Km. for them in past, now has become a 150 Km. long way.

I would like to request the Government to resettle the people who have been dislocated and build a dam immediately on Ravi river with bridge combining both Punjab and Jammu.

SHRI VIRENDRA KUMAR SINGH (Aurangabad) : Mr. Deputy Speaker, Sir, this matter has been raised time and again. The Employment guarantee scheme is being implemented in backward States. One crore rupees have been released to one block by the Central Government. But neither the recommendations of the Members of Parliament are accepted nor their opinions are invited in all the matters. That is why today all the Members of the House are of the opinion that the recommendations and involvement of MPs. should be ensured in this regard. But when all the people are of the same opinion, why are we being ignored? We want protection from the Chair in this regard and request you to give direction to the Government to ensure the acceptance of recommendation and participation of MPs. We are the representative of the people and accountable to them and the country as a whole. We live in the villages so we are fully aware of the condition prevalent there. This is the fund of the Centre therefore all the people desire that the participation of the MPs should be ensured in this regard(Interruptions)

[English]

MR. DEPUTY SPEAKER : Please let him finish.

.....(Interruptions)

MR. DEPUTY SPEAKER : Please let him finish. Please allow him to speak.

[Translation]

SHRI VIRENDRA KUMAR SINGH : Mr. Deputy Speaker Sir, the leader of the House Shri Ram Vilas Paswan is leaving his seat I request you to stop him and make us assured in this matter(Interruptions)